

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO.2182  
TO BE ANSWERED ON 1<sup>ST</sup> JANUARY, 2019**

**AUGMENTING CGHS FACILITIES FOR MEMBERS OF PARLIAMENT**

**2182. SHRI AMAR SHANKAR SABLE:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether there is similarity between the services provided to Central Government employees and Members of Parliament under CGHS;
- (b) whether a proposal is under consideration of the Government to augment the facilities for Members of Parliament, if so, the details thereof;
- (c) whether there is a limit of 25 years for the son of Member of Parliament to avail CGHS facilities; and
- (d) whether a proposal is under consideration of Government to extend this age limit till they become independent and if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a): Yes.
- (b): At present there is no such proposal.
- (c): Yes; Only permanently disabled unmarried son of a CGHS beneficiary is eligible for availing of CGHS facilities even after attaining the age of 25 years.
- (d): At present, there is no such proposal.

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